

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

STARRED QUESTION NO:183
ANSWERED ON:21.07.2014
R D WORKS OF CPSE
Nimmala Shri Kristappa

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is satisfied with the level of Research and Development (R&D) works undertaken by Central Public Sector Enterprises (CPSEs) and if so, the details thereof;
- (b) whether any policy/guidelines have been formulated to promote R&D in CPSEs and if so, the details thereof including the salient features of the policy/guidelines for the purpose; (
- (c) whether the Government had fixed any R&D targets to be achieved by CPSEs and if so, the details of CPSEs which have met those targets; and
- (d) the other steps taken by the Government to promote R&D activities in CPSEs?

Answer

THE MINISTER OF HEAVY INDUSTRY AND PUBLIC ENTERPRISES (SHRI ANANT GEETE)

(a) to (d) : A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.183 regarding R&D works of CPSE for answer on 21.07.2014

- a) Government encourages industries including Central Public Sector Enterprises (CPSEs) to undertake Research and Development (R&D) activities to become competitive in domestic and global markets.
- b) R&D is included as a parameter by the CPSEs in the Memorandum of Understanding (MoU), a mutually negotiated annual agreement between CPSEs and Government, and for this purpose guidelines on R&D have been issued on 23rd September, 2011. These guidelines are a charter on activities, projects, expenditure, documentation and monitoring of R&D initiatives by CPSEs.
- c) Achievement of CPSEs vis-à-vis the R&D targets in the MoU for the financial year 2012-13 (latest year for which evaluation is available) is enclosed at Annex.1
- d) Government of India has been announcing a number of incentives for enhancing R&D in the industrial sector which are also applicable to CPSEs including inter alia fiscal incentives under Income Tax Act, Customs Duty Exemptions, Central Excise Duties waiver, etc.